

THE DELHI MUNICIPAL CORPORATION (AMENDMENT)  
ACT, 1987

No. 8 OF 1987

[29th March, 1987.]

An Act further to amend the Delhi Municipal Corporation  
Act, 1957.

BE it enacted by Parliament in the Thirty-eighth Year of the Republic  
of India as follows:—

Short  
title and  
com-  
mence-  
ment.

1. (1) This Act may be called the Delhi Municipal Corporation  
(Amendment) Act, 1987.

(2) It shall be deemed to have come into force on the 5th day of  
February, 1987.

Amend-  
ment of  
Act 66  
of 1957.

2. In section 90 of the Delhi Municipal Corporation Act, 1957 (here-  
inafter referred to as the principal Act), in sub-section (8), for clauses  
(i) and (ii), the following clauses shall be substituted, namely:—

(i) "category A post" means any post which, having regard to  
its scale of pay or emoluments, would, if such post had been  
in the Central Government, be classified as a Group A post under  
the Central Government in accordance with the orders issued by  
that Government from time to time;

(ii) "category B post" means any post which, having regard to  
its scale of pay or emoluments, would, if such post had been in the  
Central Government, be classified as a Group B post under the  
Central Government in accordance with the orders issued by that  
Government from time to time;.

Repeal  
and  
saving.

3. (1) The Delhi Municipal Corporation (Amendment) Ordinance,  
1987 is hereby repealed.

Ord. I of  
1982.

(2) Notwithstanding such repeal, anything done or any action taken  
under the principal Act, as amended by the said Ordinance, shall be  
deemed to have been done or taken under the principal Act, as amended  
by this Act.